Adverse effect of new EPFO rules on real estate and construction sector workers

407. SHRI T.M. SELVAGANAPATHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to states:

- (a) whether it is a fact that the new Employees Provident Fund Organisation rules will severely affect the employees working in real estate and construction sectors under the private sector;
 - (b) if so, the details thereof;
- whether it is a fact that there has been a demand to reverse the said rule;
- (d) whether it is also a fact that with this rule in force, the employees working in the said sector will not be able to withdraw their hard earned money; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No new rule has been implemented by the Employees' Provident Fund Organisation which will adversely affect the employees working in real estate and construction sectors under the private sector.

(b) to (e) Do not arise in view of replies to part (a) of the Questiion above.

Legislation for domestic workers

408. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is thinking to bring Legislation for domestic workers for their safety, security and include them in schedule of employment for fixing minimum wages;
- (b) whether all activities of women like work of kitchen, garden, poultry, grinding food grains, collecting water, working in firm, cutting grapes are taken into account and whether 88 per cent rural house-wife's and 66 per cent urban housewife's can be considered as economical productive and be named as self employed workers; and

(c) whether any estimate has been made as to how much a house-wife contributes to a family?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The domestic work falls under the purview of State sphere and State Governments are empowered to enact legislation for domestic workers. The Central Government has enacted the Unorganised Workers Social Security Act, 2008 for social security of the unorganised workers which includes domestic workers. The Government is also contemplating framing National Policy for domestic workers.

Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Government to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions. 'Domestic Workers' fall under the purview of state sphere, wherein, the State Governments are the "Appropriate Governments" to fix, review, revise and enforce the minimum rates of wages for domestic workers under the Act.

The Central Government has advised the State Governments/Union Territory Administrations to take necessary steps for inclusion of domestic work as employment in the schedule and for fixing minimum rates of wages for domestic workers.

(c) No such estimate has been made by the Ministry of Labour and Employment.

Decision on PF agenda policy

†409. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has decided on Provident Fund agenda policy in Central Board of Trustees related to the provident fund of employees or any meeting has been held in this regard;
 - if so, the details thereof; and
 - if not, the reasons therefor?

[†]Original notice of the question was received in Hindi.